

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 593/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	State Bank of India.-Vs- Coastal Projects Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr Rishad Medhora
Adv } for IRP
Mr Sayantani Das
Adv }

Das
13/2/18

SOUVIK MAZUMDAR, ADV } Financial
ARIF ALI, ADV } creditor

AM
13/2/18

MS SARADA HARIHARAN
ADVOCATE } for Corporate
Debtor

Chit
13/02/18

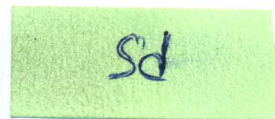
ORDER

Ld. Counsel on behalf of the Interim Resolution Professional (IRP) as well as Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of IRP has submitted that the first progress report has been filed on 17/01/2018. It is recorded. Ld. Counsel for the IRP further submits that he needs further time to file the minutes of the first meeting of the Committee of Creditors (CoC) held on 01/02/2018 and the IRP's name has been confirmed as Resolution Professional.

Ld. IRP is directed to produce the copy of the minutes and file the 2nd progress report within 10 days.

List it on 19/03/2018 for filing progress report.



(Jinan K.R.)
Member (J)